

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511
IB-242/ND/2021
IA/6308/2023

IN THE MATTER OF:

Eik Investment and Trading Ltd.

.....Applicant

Vs.

DGB Leasing and Housing Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 19.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr Karan Gandhi, Mr. Sikhar Tiwari, Advs.

ORDER

IA/6308/2023:-

Ld. Counsel on behalf of the Resolution Professional is present and submitted that steps are being taken for restoration of the company in terms of order passed by this Adjudication Authority on 04.07.2024 in IA/3318/2023. The Resolution Professional is also directed to clarify as to whether Corporate Debtor was a Non Banking Financial Institution or not? Since, the exercise for restoration is to be completed, list this application on **23.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)